

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**TENDER NOTICE No. 11/2024-2025 (Purchase Cell)**

Sealed Quotations are invited from the reputed firms/suppliers/authorized dealers for supply and installation of following articles for use of the Court.

Particulars	Specification	Requirement
Microtek inverter	2350VA/SW 24V	02 pcs
Exide Battery	IT500 (12v/ 150 AH)	04 pcs
Trolley	Made of high grade plastic.	04 pcs

The Tender must reach this Court within 02 weeks from the date of display of this notice on the website of Patna High Court i.e. upto 5 pm on 28.02.2025. Quotation received after stipulated time/date shall not be entertained. This tender notice can be downloaded from the website of Patna High Court: "<http://patnahighcourt.gov.in>".

**Documents required to be submitted along with bid :-**


- (i) Proof of GST Registration Certificate.
- (ii) Copy of PAN Card.
- (iii) Copy of Income Tax Return for the last two years.
- (iv) The firm shall submit an affidavit to the effect that the firm has not been black listed/ de-registered/ barred by the Central/ State Government/ Society during their period of business.

**Other Terms and Condition:-**

1. All the Tender proposals will have to be submitted in hard copy with all pages numbered and signed as mentioned in Check list enclosed with this tender. Incomplete proposal will summarily be rejected.
2. The rate quoted in tender should be inclusive of all taxes and other charges, if any. Cost of transportation, installation will be borne by bidder. Further, rates quoted should be unconditional and if rates are submitted with any condition, the tender shall be rejected.
3. The firms shall have to mention the specification and warranty in terms of tender.
4. The articles to be supplied should be in good condition. Damaged article will not be accepted.

5. The items to be supplied must have warranty as given by the brand from the date of verification & acceptance by the Court.
6. The defective items shall be replaced without any additional charge at the time of supply of the same. Further, repairing shall have to be carried out within 3 hours of the intimation being received from the Court in warranty period. **Further, the successful bidder has to submit undertaking regarding proper after sale service on its own.**
7. The furniture items should be delivered, placed, installed and commissioned in Court's Premises within a period of 15 days after receiving of Supply Order.
8. **The firm/ supplier/ authorized dealer must have authorized shop/service centre/ repairing centre/ service partner in area under Patna Municipal Corporation/ nearest to Patna for after sales service. Complete address of the same with Contact no. must be mentioned in quotation.**
9. No advance payment shall be made. Payment will be made in account of the firm after due verification of items supplied
10. The Court reserves the right to accept or reject any or all quotations without assigning any reason. Further, No correspondence in this regard will be entertained. The Court also reserves their right to cancel the tender at any stage, without assigning any reason.
11. Quotation shall remain valid for a period not less than 90 days after the last date for submission of quotation.
12. The Bid will be decided on the basis of Lowest Price of the articles.
13. On the top of the Envelope, the **Tender no.** And **"Supply of Inverter, Battery and Trolley"** be clearly mentioned.

**Address for Submission of the Tender:- Ld. O.S.D. Chambers, Patna High Court, Patna-800028**

  
**Officer on Special Duty**  
**Patna High Court, Patna**